30-04-2015

As prayed for by learned counsel appearing for the respondent, list this case after one week.

List this case on 07-05-2015.

**JUDGE** 

#### 30-04-2015

Perused application submitted by the District Judge, Shillong, for extension of time mentioned in the Order of this Court dated 07-07-2015 passed in Test Case No. 1 of 2013, for recording the statement of the witnesses. This Court is not satisfied with the reasons mentioned in the said application for extension of time. However, in the interest of justice, further three months time is granted. It is made clear that if the recording of the witnesses as ordered by this Court is not completed by the learned District Judge, Shillong within the extended period, his inefficiency shall be recorded in the ACR and also necessary contempt proceedings shall be also taken up against him. It is not known to this Court as to why Shri A.M.Ripnar, District Judge, Shillong, entertained application for adjournment filed by the party liberally. It is now cautioned that application for adjournment by either of the party on flimsy ground should not be entertained and even if the ground for adjournment of the case is reasonable, heavy cost should be imposed to the party who seek for adjournment of hearing.

Registry is directed to send a copy of this order by Special Messenger to Shri A.M.Ripnar, District Judge, Shillong, today itself. M/C (Intest) No. 1 of 2015 is disposed of.

**JUDGE** 

30-04-2015

As prayed for by learned counsel appearing for the parties, further hearing of this case will continue on 11-05-2015.

**JUDGE** 

### 30-04-2015

Heard Mr. H.G.Baruah, learned counsel appearing for the petitioner and Mr. N.Mozika, learned CGC appearing for the respondents No. 1, 2 and 3.

No formal notice needs be issued as respondents have entered appearance through learned CGC.

Learned counsel for the petitioner submitted at the Bar that this Court in the writ petitions challenging the order similar to the present impugned order had already passed the interim order dated 22-10-2014 for suspending the operation of the impugned order till the next date. A copy of the said order of this Court dated 22-10-2014 passed in WP(C) No. 342/2014, is placed before this Court for perusal. After perusal of the interim order, this Court is of the considered view that similar interim is called for and accordingly, as an interim measure, it is provided that operation of the impugned letter dated 21-08-2014, so far the petitioner is concerned shall remain suspended until further order. In other words, the petitioner shall not retire from service in consequence of the impugned notice dated 25-08-2014 and the notice issued under FR 56(j) or FR 56(I) or 48(1)(b) of the Central Civil Service (Pension) Rule, until further order.

However, liberty is granted to the respondents to file application for modification of interim order.

List this case on 28-05-2015.

**JUDGE** 

### 30-04-2015

Heard Mr. A.Khan, learned counsel appearing for the petitioner and Mr. H.Kharmih, learned GA, appearing for all the respondents.

List this case before another bench tomorrow (01-05-2015).

**JUDGE** 

### 30-04-2015

As ordered by this Court, Mr. B. Khyriem, learned counsel appearing for the Meghalaya Public Service Commission produced the proceedings of the viva voce test in sealed cover.

Registry is directed to keep the said proceedings under sealed cover intact in their custody and it shall be produced before this Court whenever it is necessary. Hearing will continue on 13-05-2015.

**JUDGE** 

### 30-04-2015

Respondent No.3 have filed affidavit-in-opposition.

Mr. R.N.Marbaniang, learned counsel appearing for the petitioner prays for 3(three) weeks' time for filing reply affidavit to the affidavit-in-opposition filed by the respondents.

Prayer is granted.

List this case on 21-05-2015 along with WP(C) No. 351/2014.

**JUDGE** 

30-04-2015

As prayed for by learned counsel appearing for the petitioner, list this case after 3(three) weeks.

List this case on 21-05-2015.

**JUDGE**